[Shri John F. Fernandes]

have taken up the matter with the United Nations as this is a flagrant violation of human rights. I would also like to know whether they would take up this issue in the NAM and in the Commonwealth to exert pressure on Fiji to restore democracy. I would also like to know from the hon. Minister whether they have contacted Australia and New Zealand who are the main trade partners of Fiji to impose economic sanctions. Thank you.

SHRI GAJ SINGH (Rajasthan): Thank you, Sir. for giving me permission. When the Minister was out, I had made a special mention on Fiji. I would like to draw his attention to a report on Radio Australia about video cassettes being shown by Indian officials to prominent citizens in Fiji on the invasion of the Maldives by the Indian troops. I would like to know whether it is correct and if so, what was the purpose behind this and if it is not correct, then what action should we take to prevent such a story being put out? Thank you.

उपसभाध्यक्ष (श्री भुवनेश चतुर्वेदी): मंत्री महोदय, क्या आप अभी जवाब दे रहे हैं?

SHRI I.K. GUJRAL: Sir, with your permission, may I make my reply tomorrow?

THE VICE-CHAIRMAN (SHRI BHUVNESH CHATURVEDI): Yes. Tomorrow. Now, Mr. Sivaji also would like to take a minute.

DR. YELAMANCHILI SIVAJI: I would make only one point. Fifty per cent of the population there are of Indian origin. That population migrated to Fiji during the British regime. The then Colonial regime took away Indians to many countries throughout the British colonies, to places like Uganda and other places, to lay roads, railway lines, mines, etc. The same situation as we have now occurred in Uganda also when Idi Amin was there. Because the Indian population was holding Her Majesty's passports, they came back to England and England accepted them. In this particular situation, the population of Indian origin happens to be holders of Her Majesty's passport. Is there any dialogue between England and India for the betterment of the Indian population that is living in Fiji? I would like to know this from the hon. Minister.

THE VICE-CHAIRMAN (SHRI BHUVNESH CHATURVEDI): The hon. Minister has to go for an urgent meeting and he has requested that he may be permitted to reply tomorrow. I hope it has the approval of the House.

ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT LEGISLATIVE BUSINESS

THE VICE-CHAIRMAN (SHRI BHUVNESH CHATURVEDI): I have to inform Members that the Business Advisory Committee, at its meeting held today, the 24th May, 1990, allotted time for Government Legislative Business as follows:

Business

Time Allotted

Consideration and passing of the following Bills:----

- 1. The Constitution (Sixty- 3 hrs. Sixth Amendment) Bill, 1990.
- The Constitution (Sixty- 2 hrs. Eight Amendment) Bill, 1990.
- 3. The National Commission 3 hrs. for Women Bill, 1990.
- 4. Bill regarding granting of 4 hrs. statchood to Delhi.
- 5. The Lokpal Bill, 1989. 4 hrs.
- 6. The Prasar Bharati 4 hrs. (Broadcasting Corporation of India) Bill, 1990.

The Committee also recommended

of time

that the current Session of the Rajya Sabha be extended by two days and the House should sit accordingly on Thursday, the 31st May and Friday the 1st June, 1990, in order to transact Government business and that there will be no Question Hour on these days.

The House stands adjourned till 11-00 A.M. tomorrow.

The House then adjourned at fifty-one minutes past six of the clock till eleven of the clock on Friday, the 25th May, 1990.